

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/3182/2024 C.P. (IB)/664(MB)2022

IN THE MATTER OF

IDBI Trusteeship Services Limited

Vs

Skil Shipyard Holdings Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:-

Adv. Abha Patel (VC)

For the Respondent:

ORDER

IA/3182/2024:-

Notice of Motion- Registry and Petitioner are directed to serve notice to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. The counsel for the Applicant is directed to furnish the hard copy of the Application in Court before the next date. Adjourned to **29.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)